



2026:AHC:23791

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1550 of 2026

Anup Kumar Gaur

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Sushil Kumar Rao
Counsel for Respondent(s)	:	A.S.G.I., Krishna Ji Shukla

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Today, when the matter has been taken up, a preliminary objection has been raised by the learned counsel for the respondents that first of all, this Court may not have territorial jurisdiction, as the order impugned has been passed in Maharashtra and merely because the writ petitioner is stationed in Uttar Pradesh will not cloth any jurisdiction and further relief for disposal of the revision is also not liable to be granted, particularly when revision stands decided on 12.01.2026 by an authority stationed at Navi Mumbai.
2. Let a copy of the instructions along with order be served upon learned counsel for the writ petitioner.
3. The writ petition is dismissed as withdrawn with liberty to file afresh before the Court having territorial jurisdiction over the matter.

February 4, 2026

N.S.Rathour

(Vikas Budhwar,J.)